

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.

Petitioner : Cannice Renewables Energy Pvt. Ltd. (CREPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, CREPL
Shri Ramanuj Kumar, Advocate, CREPL
Shri Vishal Binod, Advocate, CREPL
Shri Aditya Dubey, Advocate, CREPL
Shri Sagnik Maitra, Advocate, CREPL
Ms. Swadha Sharma, Advocate, CREPL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, sought an additional week to finalise the Detailed Procedure envisaged under Regulation 11A(6)(c) of the GNA Regulations and upload the same in the public domain. In response, the learned senior counsel for the Petitioners pointed out that the delay on CTUIL's part in issuing the Detailed Procedure and the consequent approval for a change in the shareholding pattern were affecting the project timelines and, accordingly, requested a short date in the matter.

2. Considering the above, the Commission, while adjourning the matter, instructed CTUIL to ensure the expeditious issuance of the Detailed Procedure and filing the said Procedure along with its brief reply, if any, before the next date of hearing.

3. The Petition will be listed for the hearing on **16.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)